

the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the paper mentioned at (1) above.

[Placed in Library. See No. LT-6443/88 for (1) and (2)].

II. A copy (in English and Hindi) of the Ministry of Commerce Notification S.O. No. 2014, dated the 2nd July, 1988, publishing the Export of Footwear and Footwear Components (Quality Control and Inspection) Amendment Rules, 1988, under subsection (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-6423/88].

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce:—

(i) S.O. No. 460(E), dated the 29th April, 1988, publishing the Exports (Control) First Amendment Order, 1988.

(ii) S.O. No. 483(E), dated the 13th May, 1988, publishing the Export (Control) Third Amendment Order, 1988.

[Placed in Library See No. LT-6424/88 for (i) and (ii)]

(iii) S.O. 537(E), dated the 1st June, 1988, to give general permission to Hindustan Insecticides Limited for stock and sale.

(iv) S.O. No. 544(E), dated the 3rd June, 1988, to give general permission to import certain types of bus and truck tyres by manufacturers of vehicles, State Road Transport Undertakings, Associations of State Road Transport Undertakings, and Associations of owners of vehicles etc. [Placed in

Library. See No. LT-6442/88 for (iii) and (iv)]

(v) S.O. No. 545(E), dated the 3rd June, 1988 publishing amendment in the Open General Licence No. 23/88, dated the 30th March, 1988.

(vi) S.O. No. 692(E), dated the 12th July, 1988, publishing the Exports (Control) Fifth Amendment Order, 1988.

[Placed in Library. See No. LT-6424/88 for (v) and (vi)]

(vii) S.O. No. 741(E), dated the 4th August, 1988, to give general permission to owners of executive training aircrafts to import spares under Open General Licence.

(viii) S. O. No. 742(E), dated the 4th August, 1988, to give general permission for import of certain energy saving/conservation equipment under Open General permission.

(ix) S.O. No. 755(E), dated the 12th August, 1988, to give general permission to Doordarshan, All India Radio, National Film Archives of India, Film and Television Institute of India and Film Society of India, for import of feature films/video films, under Open General Licence.

(x) S.O. No. 756(E), dated the 12th August, 1988, to give general permission to Doordarshan and All India Radio to import feature films/video films under Open General Licence on the basis of release of foreign exchange by Government.

[Placed in Library. See No. LT-6442/88 for (vii) to (x)]

Bombay Dock Workers (Regulation of Employment) Amendment Scheme, 1988

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND THE DEPUTY MINISTER

IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL) Madam, I beg to lay on the Table, under section 8A of the Dock Workers (Regulation of Employment) Act, 1948, a copy (in English and Hindi) of the Ministry of Surface Transport Notification S. O. No. 468 (E), dated the 4th May, 1988, publishing the Bombay Dock Workers (Regulation of Employment) Amendment Scheme, 1988. [Placed in Library. See No. LT-6487/88].

JAMIA MILLIA ISLAMIA BILL, 1988

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER): Madam, I beg to move for leave to introduce a Bill to establish and incorporate a teaching University in the Union territory of Delhi and to provide for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI P. SHIV SHANKER: Madam, I introduce the Bill.

ANNOUNCEMENT RE. GOVERNMENT BUSINESS FOR THE WEEK COMMENCING 29TH AUGUST, 1988

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): Madam, I beg to announce that the Government business in this House for the week commencing Monday, the 29th August, 1988 will consist of:—

(1) Consideration of any item of Government business carried over from today's Order Paper.

(2) Discussion on the Resolution seeking disapproval of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Ordinance, 1988 and consideration

and passing of the Bill as passed by the Lok Sabha, in replacement thereof.

(3) Consideration and passing of the Jamia Millia Islamic Bill, 1988.

(4) Consideration and passing of the following Bills, as passed by the Lok Sabha:

(a) The Motor Vehicles Bill, 1988.

(b) The Water (Prevention and Control of Pollution) Bill, 1988.

(c) The Code of Criminal Procedure (Amendment) Bill, 1988.

(5) Discussion on the Resolution seeking disapproval of the Benami Transactions (Prohibition of the Right to Recover Property) Ordinance, 1988 and consideration and passing of the Bill, as passed by the Lok Sabha, in replacement thereof.

SPECIAL MENTIONS

Supply of defective and ineffective Polio Vaccines

SHRI RAM JETHMALANI (Karnataka): Madam Deputy Chairman, I am very much grateful to you for having permitted me to mention this matter though I cannot help expressing my regret that a somewhat more important matter has been left out which I wanted to mention namely the lack of security in Kashmir. However, I must take advantage of your kindness to mention what I regard as a tragedy which is of a much greater proportion than the notorious Bhopal tragedy. The Bhopal tragedy was conspicuous because there was an explosion and it could not be concealed. But what is now reported is something really much worse. I am talking of the amazing discovery, blood-curdling discovery, if you